

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH.

O.A No.

378 of 1990 98

DATE OF DECISION __ 07th April, 1994.

Shri Rupsinh Sakalchand Thakkar Petitioner

Miss Kubra Valikarimvala Advocate for the Petitioner (s)

Versus

Union of India and ors.

Respondent

Shri Akil Kureshi

Advocate for the Respondent(s)

CORAM.

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

: Member (A)

JUDGMENT

MGIPRRND-13 CAT/86-27-9-86-15,000

Shri Rupsinh Sakalchand Thakkar, Village Budharmora, Dist.Kutch.

... Applicant.

(Advocate : Miss Kubra Valikarimvala)

Versus

- Union of ^India, through the Secretary Department of Post Ministry of Communication, Dak Bhavan, Parliament Street, New Delhi - 110 001.
- The Chief Post Master General, Gujarat Circle, Ashram Road, Ahmedabad - 9.
- 3. The Sr.Supdt. of Post Officers, Kutch Division, Bhuj - 370 001.

... Respondents.

(Advocate: Mr.AkilKureshi)

ORAL JUDGMENT O.A.NO. 378 OF 1990.

Dated: 07.04.1994.

Per : Hon'ble Mr. W. B. Patel : Vice Chairman

The applicant and Miss Kubra Valikarimvala are not present. Mr.Akil Kureshi states that the impugned-put-off-duty order was never implemented as it was not approved by the higher authority within time. In view of this, the application has become infructuous and stands disposed of accordingly. No order as to costs.

(K.Ramamoorthy)
Member (A)

(N.B.Patel) Vice Chairman